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**CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH**

**Review Application No.249/2004**

in

**Original Application No.671/2003**

New Delhi, this the 6<sup>th</sup> day of September, 2004

**Hon'ble Mr. Justice V.S. Aggarwal, Chairman**  
**Hon'ble Mr. S.A. Singh, Member (A)**

Moni Singh Krotia  
s/o Shri Ramesh Chandra  
r/o 16/357, Kalyan Puri, Delhi-91  
presently posted as  
O.T. Technician in  
Lal Bahadur Shastri Hospital,  
Khicharipur  
Delhi.

..... Applicant

Versus

1. Govt. of N.C.T. Delhi  
Through The Secretary  
Health & Family Welfare Department  
9<sup>th</sup> Level, A-Wing, Delhi Secretariat  
I.T.O., I.P.Estate  
New Delhi-2.
2. The Director  
Directorate of Health & Family Welfare  
E-Block, Saraswai Bhawan  
Connaught Place  
New Delhi – 110 001.
3. The Medical Superintendent  
Lal Bahadur Shastri Hospital  
Khicharipur, Delhi – 91.
4. Shri Om Prakash  
(Selected for the Post of O.T. Technician  
under S.C. Category)  
TO BE SERVED THROUGH  
THE RESPONDENT NO.1. ... Respondents

**ORDER (By Circulation)**

**By Mr. Justice V.S. Aggarwal:**

Applicant (Moni Singh Krotia) had filed OA 671/2003. There was no appearance on his behalf. Keeping in view the fact that the applicant was stated to have scored same number of marks as private respondent No.4 and the said


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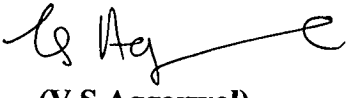
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private respondent was elder in age, it was held that there was no illegality in selecting the said private respondent.

2. The applicant seeks review of the order contending that the fact remains that prior to the order passed by this Tribunal, Respondent No.4 had been selected to the post for which the applicant was declared successful.

3. The said plea is totally devoid of any merit because in the reply, it was categorically pointed that the private respondent being elder in age and having scored same number of marks, was placed above the applicant. The merit list had been drawn in view of the directions of this Tribunal in the case of **PARAS NATH AND OTHERS** v. **UNION OF INDIA**, in OA No.2543/2002. We find there is no error apparent on the face of the record. Review Application must fail and is dismissed in circulation.

  
(S.A.Singh)  
Member (A)

  
(V.S.Aggarwal)  
Chairman

/NSN/